

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 317/MP/2026

Subject : Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, *inter alia* seeking relaxation/removal of difficulty in respect of the Right of First Refusal (RoFR) window applicable to non-solar-hour access, and seeking directions to recognise the Petitioners, as eligible entities to avail non-solar-hour access connectivity in Park Mode beyond, and not merely within, the RoFR period as Renewable Power Park Developers (RPPDs).

Petitioner : EG Mega Urja Private Limited (EGMUPL) & Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, EGMUPL
Shri Suhael Buttan, Advocate, EGMUPL
Shri Punyan Bhutani, Advocate, EGMUPL
Shri Nikunj Bhatnagar, Advocate, EGMUPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking relaxation/removal of difficulty in respect of the Right of First Refusal (RoFR) window applicable to non-solar-hour access, and seeking directions to recognise the Petitioners, as eligible entities to avail non-solar-hour access connectivity in the Park Mode beyond, and not merely within, the RoFR period as Renewable Power Park Developers (RPPDs).

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent, subject to just exception.

(b) The Respondent is to file its reply, if any, within six weeks with a copy to the Petitioners, who may file their rejoinder, if any, within four weeks thereafter.



3. The Petition will be listed for hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)